

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.112
C.P. (IB)/123(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Gurukrupa Corporation Through its proprietor Godhani
Arvindbhai Ravjibhai
Vs
SHRI GUMANDEV PROCESSORS PRIVATE LIMITED

.....Applicant

.....Respondent

Order delivered on 16/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Pragati Tiwari, Advocate
For the Respondent :Mr. Mandeep Saluja, Advocate

ORDER

In pursuance to the notice issued by this Tribunal service report has been filed which reflects that service was effected upon the respondent on 08.04.2024.

Today, Mr. Mandeep Saluja Ld. Counsel appears for the Respondent and states that he is in process for filing Vakalatnama. He seeks further seven days more time to file reply. Let reply, if any, be filed in further seven days extended time. Thereafter, rejoinder, if any, be filed within seven days.

Re-list on 29.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)